

1. O.A. No. 060/00545/14

Rajnish Kumar & Others Vs. U.O.I. & Others

07.07.2014

Present: Mr. Rajesh Sehgal, counsel for the applicants

1. Heard.
2. Issue notice to the respondents for 08.09.2014.
3. List before the Registrar for completion of pleadings.

UK
(UDAY KUMAR VARMA)
MEMBER (A)

SK
(SANJEEV KAUSHIK)
MEMBER (J)

Notice prepared
on 9/7/14 and issued
on 21/7/14.
AD is awaited.
Letter received from
R.O.M. 829, kindly
see file no 'X.Y.Z'
w/s not b/l.

DJS

DHIRENDRA SINGH

02

2
19. OA No. 060/00545/14

08.09.2014

Present:- Sh. Rajesh Sehgal, proxy counsel for the applicant.
Ms. Jyoti Choudhary, counsel for respondents no. 1 to 7.
None for respondents no. 8 to 10.

Letters have been received from respondents no. 8 to 10 to the effect that their name be eliminated from the list of the respondents. From the receipt of the letters it is clear that service has been effected upon respondents no. 8 to 10.

Learned counsel for the official respondents seeks and is granted four weeks further time for filing written statement.

List on 10.10.2014.

Rander
REGISTRAR

8/9/14

Case not
filed

D.S.
DHIRENDRA SINGH

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

39. MA 060/01317/2014 IN O.A. No. 060/00545/2014

(Rajnish Kumar & Ors. Vs. U.O.I)

10.10.2014

Present: Ms. Jyoti Choudhary, counsel for the applicant in MA.
Sh. Barjesh Mittal, proxy counsel for the respondents.

1. The MA has been filed by the respondents in O.A seeking time to file reply in O.A.
2. For the reason stated in MA, the same is allowed. The official respondents are granted four weeks time for filing written statement with a copy in advance to the counsel opposite who may file rejoinder, if any, thereto within a period of two weeks thereafter.
3. MA stands disposed of, accordingly.

Main O.A

1. The service upon the private respondents is complete as reflected in order dated 08.09.2014.
2. The private respondents are also granted four weeks time to file written statement.
3. List on 21.11.2014.

Uk
(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

• 'jk' *cks stay not*

6/10/11

9/11

DHIRENDRA SINGH

(v) <

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,
CHANDIGARH .**

2.O.A. No.060/00545/2014

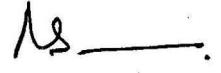
(RAJNISH KUMAR & ORS. VS. UOI)

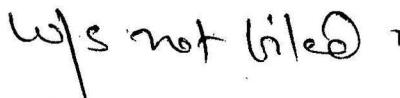
21.11.2014

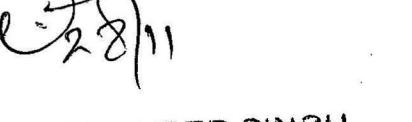
Present: Mr. Rajesh Sehgal, counsel for the applicants.
Ms. Jyoti Chaudhary, counsel for
respondents no.1 to 7

1. Learned counsel for the applicants seeks time to seek instructions from his client as he has been informed by the learned counsel for the respondents that the relief as sought through the OA has already been granted to the applicant.
2. List on 03.12.2014.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'




DHIRENDER SINGH

6

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

2. O.A. No.060/00545/2014

RAJNISH KUMAR & ORS.

APPLICANTS

VS.

UNION OF INDIA

RESPONDENTS

03.12.2014

Present: Sh. Rajesh Sehgal, counsel for the applicants.
None for the respondents.

1. Learned counsel for the applicants submits that since relief claimed in the O.A. has been allowed to the applicants hence this O.A. has been rendered infructuous and may be disposed of as such.
2. Accordingly, the O.A. is disposed of as having been rendered infructuous.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)

'kr'


(RAJWANT SANDHU)
MEMBER (A)